

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO. 143(ND)/2017

IN THE MATTER OF:

Mr. Sharvan Kumar Choudhary

.... Applicant/petitioner

Vs.

Registrar of Companies

.... Respondent

Order under Section 252(3) of the Companies Act, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner :

For ROC, Delhi/RD (NR) Delhi :


Mr. Manish Raj, Company Prosecutor

ORDER

Notice to show cause to Registrar of Companies for 17.10.2017 as to why the petition be not admitted.

Mr. Manish Raj, learned company prosecutor accepts notice. A copy of complete set of paper book shall be furnished to the learned company prosecutor during the course of the day. Reply, if any, be filed within four weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter.

List for further consideration on 17.10.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

30.08.2017

Vineet